

**Central Administrative Tribunal
Principal Bench
New Delhi**

OA No.1155/2018

New Delhi, this the 20th day of March, 2018

Hon'ble Ms. Praveen Mahajan, Member (A)

Smt. Kamlesh Mishra, Aged 65 years

W/o Late Shri Bhuvaneshwar

R/o 645 A/1285, Sarswatipuram

Jankipuram Extn.

Near Haribol Chauraha, Lucknow (UP)

.... Applicant

(By Advocate: Shri Yogesh Sharma)

Versus

1. Kendariya Vidyalaya Sangathan
Through the Commissioner
18, Institutional Area, Saheed Jeet Singh Marg
New Delhi.
2. The Deputy Commissioner (Finance)
Kendariya Vidyalaya Sangathan
18, Institutional Area, Saheed Jeet Singh Marg
New Delhi – 110 016.

.... Respondents.

ORDER (ORAL)

Heard learned counsel for the applicant Shri Yogesh Sharma for some time, who states that the applicant would be satisfied, if respondents are directed to consider her representation in the light of the judgments passed by this Tribunal in OA No.3112/2013 i.e. **Hoshiar Singh Vs. UOI & Ors.** and OA No.4592/2015 i.e. **Vijay Kumar Malik Vs. UOI & Ors.** along with other connected OAs.

2. In view of the limited prayer made by the learned counsel for the applicant, without going into the merits of the case, the OA is disposed of with a direction to the respondents to examine the case of the applicant in

the light of above cited judgments. If the applicant's case is found to be similar to the aforementioned judgments, the respondents may extend same benefits as were granted to the applicants therein. The respondents shall decide the case of the applicant within a period of three months from the date of receipt of a certified copy of this order by way of a reasoned and speaking order. No costs.

(Praveen Mahajan)
Member (A)

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